



NATIONAL MOOT COURT COMPETITION- 6TH EDITION



**MAHARISHI
MARKANDESHWAR**
(DEEMED TO BE UNIVERSITY)
Mullana-Ambala, Haryana

(Established under Section 3 of UGC Act, 1956)

(Accredited by NAAC with Grade 'A++')

20th, 21st & 22nd APRIL, 2023

ABOUT THE UNIVERSITY

Accredited by NAAC with the grade A++, MM (DU) has built its goodwill as the best university of North India with a rich legacy of excellence in research, innovation and skill development. Located on the 'tapobhoomi' of Maharishi Markandeshwar beside the river bed of the sacred Markanda with magnificent building and world class infrastructural facilities, the Maharishi Markandeshwar (Deemed to be University) is the first self-financing University established under aegis of Maharishi Markandeshwar University Trust to integrate education and research. MM (DU) since its inception, is committed to excel in high quality education, research innovation and skill development. All the institutions of the University in the area of Medical Sciences, Dental Sciences, Physiotherapy, Nursing, Management, Engineering and Technology, Hotel Management, Computer Technology, Pharmacy and Law offering graduate, post graduate and research degree programmes are already known for excellence in imparting value based, highly career oriented professional education.

It has also been conferred graded autonomy of Category- 1 status by UGC. It was placed at rank 91 amongst all government and private universities as per NIRF 2022 rankings. Further, the Medical and Pharmacy institutes of MM(DU) has been placed in the rank Band 601- 800 amongst the Top Universities of World by Time Higher Education (THE) World University Ranking 2023. MM(DU) has also been placed in the QS ASIA Universities Ranking 2023 at the rank 174 among all the South Asian Universities.

The Department of Law established in 2008 with the approval of the Bar Council of India (BCI) is currently engaged in quality teaching of B.A.LL.B. /B.B.A.LL.B. (H) /B.COM. LL.B. (H) five yrs. integrated courses, LL.M. (One Year) and Ph.D. through adequately qualified and dedicated faculty. The Department focuses on mentoring the students in their journey towards success by sharpening their minds, widening their horizons of knowledge, and understanding and developing in them a sense of commitment as well as responsibility.



PATRON-IN-CHIEF

SH. TARSEM KUMAR GARG
HON'BLE CHANCELLOR, MM(DU) MULLANA

PATRONS

Dr. Vishal Garg,
Secretary (MMT)

Dr. Meenakshi Garg,
Trustee (MMT)

Dr. Harish Kumar Sharma,
Vice Chancellor, MM(DU)

Dr. L.C. Gupta,
Managing Director (MMT)

Prof. Rajinder Kumar,
Registrar, MM(DU)

PROF. (DR.) BRIJENDRA SINGH YADAV
DEAN, FACULTY OF LAW, MM(DU), MULLANA

PROF. (DR.) BINDU JINDAL
CONVENER



INVITATION

Respected Vice Chancellor/Director/Principal/Head of the Institute,

Greetings of the Day.!

Department of Law, MMDU- Mullana, takes immense pleasure in announcing its 6th Edition National Moot Court Competition. Hoping for its glorious success, the Department is all set to host it in the month of April 2023. We take this opportunity to host this event as it provides an environment where aspiring lawyers can enhance their legal proficiencies and mooting skills with a unique concept.

The competition strives to give a platform to the budding lawyers of our Country to imbibe analytical skills in real time situations. Its aim is to engage with students and allow them to have the first-hand experience of the complexities of the law.

Hence, we would like to extend our Invitation to your esteemed Institution to be a part of this glorious event.

Warm Regards

Prof. (Dr.) Brijendra Singh Yadav
Dean Faculty of Law MM(DU) Mullana



RULEBOOK

I. INTRODUCTORY-

1. Short Title: These Rules shall be called the National Moot Court Competition- 6th Edition Rules, 2023.
2. Definitions: Unless otherwise stated following shall be construed here in under as:
 - a. "Administrator" shall mean the MM(DU) Moot Court Committee
 - b. "Competition" means National Moot Court Competition- 6th Edition, 2023.
 - c. "Net Court Room Margin" means the aggregate of margin of victory or defeat of a team in the Preliminary Rounds.
 - d. "Participating Team" means the team which has registered itself for the competition as per the rules for registration.
 - e. "Participating Institution" shall be presumed to be the parent institution of the participating teams.
 - f. "Rules" means the National Moot Court Competition- 6th Edition Rules.
 - g. "Organizers" means the Department of Law, MAHARISHI MARKANDESWAR (DEEMED TO BE UNIVERSITY), MULLANA.

II. GENERAL RULES -

1. Date: The Competition shall be organized on 20th, 21st and 22nd April, 2023.
2. Dress Code: The participants shall adhere to following dress code when present in any court room during the Competition.
 - a. Ladies: White salwar and kurta or white shirt and black trousers along with black coat and black shoes.
 - b. Gentlemen: White shirt, black trousers and black tie along with black coat and black shoes.

Note: The participating teams shall also adhere to the above mentioned dress code while attending the inaugural and valedictory ceremonies of the Competition.

III. LANGUAGE-

Language: The language of the Competition shall be English.

IV. ELIGIBILITY AND TEAM COMPOSITION-

1. Eligibility: The Competition shall be open to students who are–
 - a. Pursuing an integrated 5 year Law in India or
 - b. Pursuing 3 year LL.B in India.
2. Team Composition: Each team shall consist of minimum of two members and maximum of three members.
3. In the event where a team consists of three members then– Such team shall designate two of its members as speakers and one as researcher at the time of registration itself.

Any number of teams from the same institute can register.

V. REGISTRATION-

Date of Registration: All the participating institutions have to confirm their participation by filling the online registration form by clicking on the link given below:

https://docs.google.com/forms/d/e/1FAIpQLScpoiY5BnrO6gkwzBtbIM8dbnLoR6rID5IsQWm1dj9WzazNpQ/viewform?usp=pp_url



VI. PAYMENT DETAILS-

Registration fees must be remitted online as per the details mentioned below.

| | |
|-------------------------------|--|
| Fees | 4500 |
| Bank | Punjab National Bank, <u>Mullana - Ambala</u> |
| Branch Detail | MMET MULLANA |
| Beneficiary Name | Department of Law, MM (Deemed to be) University, <u>Mullana- Ambala</u> |
| A/c no. of beneficiary | 51821131000790 |
| IFSC Code | PUNB0518210 |

1. Allotment of Team Code: Every team which has successfully registered under the Rules shall be allotted a unique code after the closure of the Registration for the Competition. Once the unique code has been allotted, every team must use the team code for any communication with the Organizers during the course of the Competition.
2. Change in Team Composition: Any change in team composition must be intimated to the Organizers at the earliest. Any change must be accompanied with a registration form and an authority letter duly signed by the head of the institution. No change in team composition is allowed after registration by post.

VII. FORMAT OF THE COMPETITION-

1. Draw of Lots: The match up of teams will be determined on the basis of draw of lots.
2. Rounds: The Competition is divided into–
 - A. Preliminary Rounds
 - B. Quarter- Final Round
 - C. Semi- Final Round
 - D. Final Round

Each team shall represent only one side as decided during draw of lots.

- Scoring in the Preliminary Rounds:

The aggregate score of a team shall be computed as the total of

- i. Score of Speaker 1
- ii. Score of Speaker 2
- iii. Score of the memorial.

- Arrangement of Ranking: The teams in the Preliminary Rounds shall be ranked on the basis of below mentioned criteria–

- a. The teams shall be first differentiated on their win-loss record after the Preliminary Rounds Net-Court Room Margin;
- b. If there is a tie, the team with the higher aggregate score will be allotted the higher rank;
- c. If the tie subsists, the team with the higher speaker score will be allotted the higher rank;
- d. If the tie still subsists, the team with the highest individual speaker score out of speakers of tied teams will be allotted the higher rank;
- e. If the ties till subsists, the team with the higher memorial score will be allotted higher rank;

- Results: The results of the Preliminary Rounds shall be declared soon after the conclusion of the Preliminary Rounds. The top eight teams will qualify for the Advanced Rounds.

B. Quarter-Finals:

- a. The top eight teams from the Preliminary Rounds will qualify for the quarter-finals.
- b. The side for the quarter-finals shall be decided by way of draw of lots.
- c. The quarter-finals shall be a knock-out round.
- d. The win-loss shall be decided on the basis of the aggregate speaker score.

No memorial score will be added in the Quarter-final. The win-loss shall be determined on the basis of score so computed. The team with higher aggregate score shall proceed to the Semi-final round.

C. Semi-Finals:

- a. Four teams from the Quarter-Final Round shall qualify for the Semi-Finals.
- b. The side of the team shall be decided by way of the draw of lots.
- c. The semi-final shall be a knock-out round.
- d. The win-loss shall be decided on the basis of the aggregate speaker score.

No memorial score will be added in the semi-final. The win-loss shall be determined on the basis of score so computed. The team with higher aggregate score shall proceed to the final round.

D. Finals:

In the final round, the win-loss shall be decided on the basis of the aggregate speaker score. No memorial score will be added in the finals. The win-loss shall be determined on the basis of scores computed.

Deciding of Winner in Case of Tie in Advanced Rounds:

In the event of tie in advanced rounds, then—

- a. The team with the highest individual speaker score out of speakers of tied teams will be allotted the higher rank;
- b. If the tie still subsists, the winner of the round shall be decided by adding the score of memorials to the aggregate speaker scores.

VIII. MEMORIALS-

1. Strict Adherence to Rules Regarding Memorials: All requirements have to be strictly followed. Non-adherence to the same will attract penalty subject to the discretion of the organizers.
2. Memorials to be prepared from Both Sides: Each team must prepare memorials for both sides.
3. Submission of Soft Copy of Memorials:
 - a. The soft copies of the memorial from each side should reach the Organizers on smcs@mmumullana.org in pdf format latest by 11th April, 2023 before 11.59P.M.
 - b. Memorials shall be sent via mail in pdf formats only in the form of single file for each side of memorial and shall be named as TC (Team Code_) Prosecution or Defendant.

- c. A penalty of 1 mark shall be levied in case the memorial is submitted in any other format or as a multiple file by the team.
4. Submission of Hard Copy of Memorials:
 - a. Five Hard copies of the memorial from each side, i.e 10 copies in total along with the travelling and accommodation form should reach the Organizers on the below mentioned address latest by 13th April, 2023.
 - b. (Only through speed post)–

**To
The Coordinator
Student Moot Court Society
Department of law
Maharishi Markandeshwar (Deemed to be University)
Mullana, Ambala (Haryana), PinCode-133207**

No Difference between Soft Copy and Hard Copy of Memorial: The hard copy of memorial must be exact replica of the soft copy submitted to the Organizers. Any difference in the same will result in disqualification from the Competition.

5. Penalty for Late Submission:
 - a. A penalty of 2 marks per day per side shall be deducted in case of delay in submission of soft copy of memorial.
 - b. A penalty of 2 marks per day per side shall be deducted in case of delay in submission of hard copy of memorial.
6. General Conditions for Memorials:
 - a. The memorials shall not contain any form of identification apart from the team code. If any such identification or mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification.
 - b. Appellant/Petitioner memorials are required to have a blue cover and Respondent/Accused memorials are required to have a red cover.
 - c. A penalty of 1 mark per side shall be levied in case the team uses wrong cover page for each side of memorial.
7. Guidelines for Formatting:
 - 1) Memorial Structure: The memorial must have following pages only:
 - 1) Cover Page
 - 2) Table of Contents
 - 3) List of Abbreviations
 - 4) Index of Authorities
 - 5) Statement of Jurisdiction
 - 6) Synopsis of Facts
 - 7) Issues Raised
 - 8) Summary of Arguments
 - 9) Pleadings/Arguments Advanced
 - 10) Prayer
 - 2) Team Code: The team code must be ascribed on the top right corner of the cover page. The code must be preceded by the side for which the memorial is prepared. The teams must use "A" for Appellant, P for "Petitioner" and R for "Respondent." For example: in case the Team Code is 10 the team must write "A-10" in case of memorial for Appellant and "R-10" in case of memorial for Respondent.

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- 3) Font–
Times New Roman Font Size–12 points Line Spacing–1.5 Line Spacing
 - a) Footnotes
Times New Roman Font Size–10 points Line Spacing– Single Spaced
- 4) Pagination: The pagination must be done at the bottom of the page.
- 5) Margin: A margin of 1inch on all sides of the memorial should be left.
- 6) Citation Format: The 20th Edition of Bluebook system of citation should be followed throughout the memorial.
- 7) Page Limit: The memorial shall be of a maximum of 40 pages including the cover page and Pleadings/Arguments Advanced shall be of a maximum of 25 pages. No annexure, photographs, exhibits, etc. should be added to the memorial.
Penalty: A penalty of 1 mark per violation per side shall be levied in case of non-adherence with the aforementioned guidelines for formatting.
- 8) Marking Criteria for Memorials:

| SR. NO. | MARKING CRITERIA | MARKS ALLOTTED |
|---------|---------------------------------|----------------|
| 1. | Evidence of Original Thought | 20 |
| 2. | Knowledge of Law and Facts | 20 |
| 3. | Proper and Articulate Analysis | 20 |
| 4. | Structure, Language and Grammar | 15 |
| 5. | Extent and Use of Research | 15 |
| 6. | Correct format and citation | 10 |
| | TOTAL MARKS | 100 |

IX. ORAL ROUNDS-

- Timings for the Oral Pleadings:

1) For preliminary and Quarter-Finals:

1. Each team is allotted a total of 20 minutes to present their oral arguments;
2. The timing can be divided between both the speakers according to the wish of the team subject to a maximum of 12 minutes and minimum of 8 minutes per speaker;
3. The time division has to be informed to the Court Master before the beginning of the oral arguments.
4. A maximum of 5 minutes may be reserved for rebuttal or sur-rebuttal which shall be at the discretion of the judges which shall be inclusive of the above time limits.
5. The allotment of extra time shall be at the discretion of the judges.

2) Semi-Final and Final Rounds:

6. Each team is allotted a total of 25 minutes to present their oral arguments.
7. The timing can be divided between both the speakers according to the wishes of the team subject to a maximum of 15 minutes and minimum of 10 minutes per speaker.
8. The time division has to be informed to the Court Master before the beginning of the oral arguments.
9. A maximum of 5 minutes may be reserved for rebuttal or sur-rebuttal which shall be given at the discretion of the judges which shall be inclusive of the above time limits.
10. The allotment of extra time shall be at the discretion of the judges.

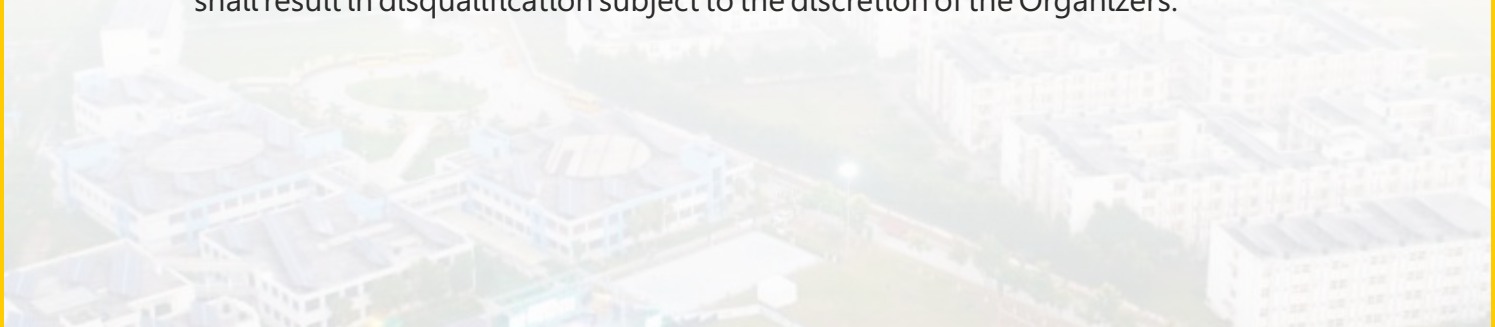
MARKETING CRITERIA FOR THE ORAL ROUNDS:

| SR.NO | MARKING CRITERIA | MARKS ALLOTTED |
|-------|--|----------------|
| 1. | Knowledge and Application of Law and Facts | 20 |
| 2. | Ingenuity and Ability to answer questions | 20 |
| 3. | Style, Poise, Courtesy, Demeanour | 20 |
| 4. | Organization and Flow of Arguments | 20 |
| 5. | Reference to Memorials | 20 |
| | TOTAL MARKS | 100 |

1. Levy of Maximum Penalties: Notwithstanding anything in the rules, a maximum of 20 marks shall be deducted as penalties for violations under the Rules.
2. Submission of Authorities: The teams shall only submit genuine authorities from Journals or other authentic sources, or their xerox. The teams may prepare and submit Compendium of authorities before the beginning of oral arguments to the panel of Judges, otherwise they can only submit authorities with the prior permission of the panel or if demanded by the Judges.

X. PENALTIES-

1. Scouting: No member of any participating team shall view any other oral rounds while the team is still in the competition. If such an incident comes to the notice of the organizers then the scouting team shall be subject to disqualification. Teams may file a written complaint of scouting to the Organizers. The decision of the Organizers shall be final and binding.
2. Non – Disclosure of Identity: Teams shall not disclose their identity, i.e. the name of their institution, city, etc. or any other information which has the effect of disclosing their identity and affiliation with a particular university or institution. Such disclosure shall result in disqualification subject to the discretion of the Organizers.



3. Copyright: The copyright with regard to the memorials submitted for the participation in the Competition is assigned by participants and shall also vest completely and fully with the Organizers. The participants shall certify the originality of the memorials and the materials used and shall be responsible for any claim or dispute arising out of further use and exhibition of these materials.

The Organizers shall have the right to publicly display, distribute it electronically or otherwise and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for accuracy, completeness or adequacy of the information contained in these materials.

XI. CLARIFICATIONS-

1. Participating teams may seek clarifications via mail on the Official Email with subject title as: National Moot Court Competition- 6th Edition, 2023 – Clarification.
2. The last date to seek clarifications to the Moot Proposition is 8th April, 2023.

XII. AWARDS AND PRIZES

- a. Awards: The following awards shall be awarded in the Competition:
 - a. Best Team: The Team winning the final round of the Competition shall be given a trophy and a cash prize of INR 18,000 (Indian Rupees Eighteen Thousand Only).
 - b. Runners Up: the runners up team in the final round of the Competition shall be given a trophy and a cash prize of INR 14,000 (Indian Rupees Fourteen Thousand Only).
 - c. Best Mooter: The Mooter having the highest score in the competition shall be given the cash prize of INR 3,000 (Indian Rupees Three Thousand Only).
 - d. Best Memorial: The team having the highest average memorial score from both sides shall be given the cash prize of INR 3,000 (Indian Rupees Three Thousand Only).
 - e. Best Researcher: There shall be researcher test and the best performer shall be given the cash prize of INR 3,000 (Indian Rupees Three Thousand Only).
 - f. Certificates of merit shall be given to all the teams qualifying or quarterfinals and beyond.
 - g. Certificate of participation shall be given to all the participating teams.
 - h. Trophies shall also be given to the winners.

XIII. ACCOMMODATION AND FOOD-

Accommodation and food shall be provided by the Organizers to the team members in the University. The Accommodation will be provided on shared basis in the hostels at university campus. There will be separate hostel facilities for Girls and Boys.

XIV. MISCELLANEOUS –

- b. Power to Amend or Alter Rules: The rules mentioned herein are not exhaustive. The Organizers reserve the right to alter, amend or add to the rules mentioned herein at any point of time. All decisions made by Organizers in case of any disputes, doubts or related issues shall be final and binding. Imposition of all penalties including disqualification rests solely with the organizers in case of failure to comply with the rules mentioned herein.
- c. Disclaimer: The proposition is fictitious and any resemblance to any person, living or dead, or incident, past or present, is coincidental and not intended by the author of the problem.

KEY DATES

| Sr. No. | EVENTS | DATE |
|---------|--|--------------------|
| 1. | Notification of the Competition and Release of the Moot Proposition | 17th February,2023 |
| 2. | Last Date of Registration | 1st April, 2023 |
| 3. | Last Date for Seeking Clarifications | 8th April, 2023 |
| 4. | Last Date of Submission of Soft Copy of Memorials | 11th April, 2023 |
| 5. | Last Date of Submission of Hard Copy of Memorials and Travel Form | 13th April, 2023 |
| 6. | Inauguration, Draw of Lots and Exchange of Memorials for Preliminary Round | 20th April, 2023 |
| 7. | Researcher Test | 20th April, 2023 |
| 8. | Preliminary Rounds | 20th April, 2023 |
| 9. | Quarter Finals | 21st April, 2023 |
| 10. | Semi Final Rounds | 21st April, 2023 |
| 11. | Final Round and Valedictory Ceremony | 22nd April, 2023 |



TRAVEL AND ACCOMODATION FORM

NAME OF THE INSTITUTION: _____

PRIMARY CONTACT NO.: _____

E-MAIL ID: _____

DATE OF ARRIVAL: _____

TIME OF ARRIVAL: _____

MODE OF TRANSPORT: _____

DATE OF DEPARTURE: _____

TIME OF DEPARTURE: _____

MODE OF TRANSPORT: _____

ACCOMMODATION (TICK AS APPLICABLE): NO YES

NOTE:

1. Travel form must be sent latest by 13th April, 2023.
2. Accommodation to the participants will be on shared basis. These facilities would be separate for girls and boys.

Accommodation facility would be made available from 19th April, 2023 evening onwards till 23rd April, 2023 morning.



CONTACT DETAILS

For any further assistance regarding competition, teams may contact:

Faculty Coordinators:

Dr. Poonam Lamba: +91-9468332287

Mr. Manish Yadav : +91-9996009577

Faculty Co-Cordinators:

Ms. Rimpay Bhardwaj : +91-9736596722

Mr. Dhananjay Singh : +91-8126333003

Student Coordinators:

Ms. Apurva Bhalla: President SMCS : +91-8708294100

Ms. Gurusha Bhalla: Vice President SMCS : +91- 9499492696

You may in alternative Email us at: smcs@mmumullana.org

To Register click on:

https://docs.google.com/forms/d/e/1FAIpQLScpoiY5BnrO6gkwzBtbIM8dbnLoR6rID5IsQWm1dj9WzazNpQ/viewform?usp=pp_url

OR SCAN THE QR CODE



MOOT PROBLEM

I

Mehsina, a girl almost 16 years of age, belonging to poor labourer family live in city named Koshila situated in Republic of Hindania. Mehnsina used to get training of sewing of clothes at a silai centre registered under Pradhan Mantri Kaushal Vikas Yojna. She had to dropped out from school during her 7th class due to family financial conditions.

On 18.06.2019, a complaint no. 645 KECDI dated 18.06.2019 was received in the police station through post from the office of Superintendent of Police, Koshila moved by complainant father of Mehnsina alleging that his daughter i.e., Mehnsina used to go to attend training classes. On 15.12.2018, when she was going to training center, then one boy namely Sandeep Ghokhle, called her and told that her friend Shamima is calling her. Sandeep was working in a shopping mall nearby training centre. The said boy on this pretext took her to Shervan Hotel on his motorbike. She went to the room at first floor of the hotel along with him. Then Sandeep offered her forcibly two intoxicating tablets along with cold drink. After five minutes she started feeling dizzy and was not conscious. Then he committed rape upon her. When she regained consciousness, there was no clothes on her body. He also prepared her obscene video and clicked nude photos. He gave her a pill and threatened that if she will disclose about the incident and video to anybody, he will kill her parents. After that he left her back to training centre. He also gave her a mobile phone and told her that if she will not talk to him through this phone, then he will kill her and her parents.

Later on, he started to threaten her and demanding her nude videos and if she will not send the same, he will kill her brother and other family members. He used to ask her to send her videos with smiling face. For this, Sandeep created Mehnsina's ID on Instagram, through which she used to send her obscene videos & photos on the instagram ID of Sandeep. Thus, he was blackmailing her and she was badly scared and started living upset. Ultimately, she informed her parents about the whole incident.

On the basis of this complaint, First Information Report under Sections 363, 366-A, 328, 506 Hindania Penal Code, 1860; Section 4 of the Protection of Children from Sexual Offences Act, 2012; and Sections 67, 67-A of the Information Technology Act, 2000 was registered.

II

The counselling of Mehnsina was got conducted from Child Welfare Committee, Koshila. Her medical-examination was got conducted and her samples were sent to FSL Laboratory.

During investigation, the rough site plan of place of occurrence was prepared. The statement of Mehnsina under Section 164 Cr.P.C. was got recorded. The copy of her birth certificate was not found with authorities as her family is a migrant labour. In absence of birth certificate of Mehnsina, ossification test was conducted, wherein age was opined around 16 years and almost the same was found in her school record from where she dropped out in 7th standard.

The mobile phone which was given by Sandeep to Mehnsina was taken into police possession. The accused was arrested by police and his mobile phone was also taken into police possession. His medical examination was got conducted and samples were sent to FSL Laboratory.

After completion of necessary investigation proceedings and usual formalities, challan under Section 173 Cr.P.C. was presented in the Court for trial of accused Sandeep Ghokhle alias Sanju.

It was also found that her parents were not aware of Mehsina's friend Shamima. The Father i.e., Complainant failed to give reasonable cause about delay in filing of complaint. The investigating officer when inquired about record of hotel bookings, the Receptionist has deposed that the guest register of their hotel was destroyed by termite. The mother of Mehsina denied the suggestion that accused is not known to her daughter/victim or that she never met him at any point of time.

The Medical Officer conducted medico-legal examination of Mehsina and opined that the possibility of sexual assault cannot be ruled out. She stated that nowadays, the female child derives the age of puberty at the age of 13. There is possibility of rupture of hymen due to cycling, horse riding, gymnastics and any other such like physical activity. Sexual assault may be one of the reasons for the same but it cannot be the sole cause.

The photographs which are on record have been relied upon by the prosecution to prove that the accused enticed the victim-prosecutrix in a room of the hotel and committed wrong act with her. The Prosecution contended that the photographs showing both boy and girl were obscene and thus, the accused has committed penetrative sexual assault upon the minor victim-prosecutrix.

On the other hand, the Learned Defence Counsel stated that no doubt, the photographs in CD & DVD have been proved on record but original media is not available on record and mere testimony of the victim-prosecutrix does not inspire confidence to prove the case of prosecution. In her cross-examination she has admitted that she knew the accused for the last one month.

III

The trial court held the accused guilty for the commission of offence punishable under Section 67-B of IT Act. Further concluded that the prosecution has failed to prove its case against the accused under Section 328, 363, 366-A, 506 IPC and Section 4 of the POCSO Act, 2012 and therefore, he is acquitted under these Sections, whereas the prosecution has been able to bring home the guilt against the accused and he was held guilty for commission of offences punishable under Section 67-B of IT Act and convicted therein.

The appeal was filed in High Court against the judgment of trial court. The HC affirmed the decision of trial court. Now the appeal is filed against High Court's decision in Hon'ble Apex Court of Republic of Hindania.

Argue the case from both sides.

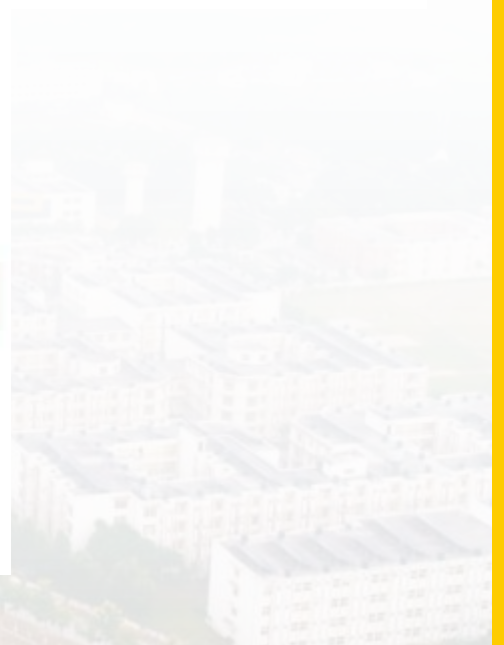
The Constitution of Republic of Hindania and other laws are in pari materia with the Constitution of India and its statutes.



GLIMPSES OF OUR PREVIOUS GLORIOUS EVENTS



GLIMPSES OF OUR PREVIOUS GLORIOUS EVENTS



GLIMPSES OF OUR PREVIOUS GLORIOUS EVENTS



All the Best
to Prospective Participants
in Anticipation !!!



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